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| 22.10.2018 (Monday) | **SESSION - I**
09.45 am to 10.30 am | **SESSION - II**
10.30 am to 11.45 am | **SESSION - III**
12.00 noon to 1.30 pm | **SESSION - IV**
2.15 pm to 3.30 pm | **SESSION - V**
3.45 pm to 5.00 pm |
| Inauguration of the Course and sharing of experiences by the participants and understanding of problems faced by them | **TEA BREAK** | Key issues relating to Limitation Act
– By Shri Awdhesh K. Gupta, Faculty Senior, MPSJA (Combined Session at Classroom) | Discussion on – Probate Proceedings
– By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA with Smt. Sangeeta Yadav, Faculty Junior, MPSJA (Combined Session at Classroom) | **TEA BREAK** |
| Key issues relating to Hindu Succession Act, 1996
– By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room) | **LUNCH BREAK** | Key issues relating to Hindu Succession Act, 1996
– By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room) | Key issues relating to Stamp Act and Registration Act
– By Shri Awdhesh Kumar Gupta Faculty Senior, MPSJA (At V.C Room) | **LUNCH BREAK** |
| Presentation on – Proof of Will
– By Group I | **TEA BREAK** | Discussion on Regular and Miscellaneous Civil Appeals
– By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room) | Jurisdiction and procedure of Motor Accident Claims Tribunal under M.V. Act, 1988
– By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA (At V.C Room) | **TEA BREAK** |
| Presentation on – Hindu Succession Act
– By Group II | **LUNCH BREAK** | Discussion on Regular and Miscellaneous Civil Appeals
– By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room) | Claim U/S 166 M.V. Act – In death cases
– By Shri Suresh Kumar Choubey (Sr.), V ADJ, Jabalpur (At V.C Room) | **LUNCH BREAK** |
| Presentation on – Specific Performance of Contract with new amendments
– By Group III | **TEA BREAK** | Discussion on defences available to Insurance Company and pay & recover
– By Shri Awdhesh K. Gupta Faculty Senior, MPSJA (Combined Session at Classroom) | Key issues relating to Divorce, Judicial separation & restitution of conjugal rights under Hindu Marriage Act, 1956
– By Shri S. N. Khare, Former District & Sessions Judge (At V.C Room) | **TEA BREAK** |
| Inauguration of the Course and sharing of experiences by the participants and understanding of problems faced by them | **TEA BREAK** | Discussion on Claims u/s 163A M.V. Act
– By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA (Combined Session at Classroom) | Claims u/s166 M.V. Act – In death cases
– By Shri Suresh Kumar Choubey (Sr.), V ADJ, Jabalpur (At V.C Room) | **TEA BREAK** |
| Presentation on – Proof of Will
– By Group I | **LUNCH BREAK** | Discussion on Regular and Miscellaneous Civil Appeals
– By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room) | Jurisdiction and procedure of Motor Accident Claims Tribunal under M.V. Act, 1988
– By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA (At V.C Room) | **TEA BREAK** |
| Presentation on – Hindu Succession Act
– By Group II | **TEA BREAK** | Discussion on defences available to Insurance Company and pay & recover
– By Shri Awdhesh K. Gupta Faculty Senior, MPSJA (Combined Session at Classroom) | Key issues relating to Divorce, Judicial separation & restitution of conjugal rights under Hindu Marriage Act, 1956
– By Shri S. N. Khare, Former District & Sessions Judge (At V.C Room) | **TEA BREAK** |
| Presentation on – Specific Performance of Contract with new amendments
– By Group III | **LUNCH BREAK** | Discussion on claims u/s 166 M.V. Act
– By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA (Combined Session at Classroom) | Claims u/s166 M.V. Act – In death cases
– By Shri Suresh Kumar Choubey (Sr.), V ADJ, Jabalpur (At V.C Room) | **TEA BREAK** |
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<tr>
<td>26.10.2018 (Friday)</td>
<td>Presentation on – Law of Precedents – By Group IV</td>
<td>Issues relating to Criminal appeals</td>
<td>Discussion on – Criminal revision in general</td>
<td>Jurisdictional aspects of Criminal Sessions Courts – Territorial and subject matter, particularly with reference to Sessions Courts and Special Sessions Court, N.D.P.S. Act, SC/ST (P.A.) Act, Electricity Act, Prevention of Corruption Act, Juvenile Justice (Care &amp; Protection of Children) Act including cognizance of offences and bar against cognizance under Sections 195 &amp; 197 Cr.P.C.</td>
<td>Discussion on Sessions Trial: (i) Trial programme and summoning of material witness by Court (ii) Recording of evidence (iii) Examination of accuse (iv) Order of acquittal u/s 232 Cr.P.C.</td>
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Note:-
(1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR
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<td>29.10.2018 (Monday)</td>
<td>Presentation on Section 32 Evidence Act - By Group – I (i) Marshaling &amp; Appreciation of evidence in criminal trial – Partisan witness, solitary witness, hostile witness, police witness, child witness, chance witness, injured witness &amp; defence witness (ii) Right of private defence including non-explanation of injuries accused person - By Sanjeev Kalgaonkar, Director, MPSJA</td>
<td>09.45 am to 10.30 am</td>
<td>10.30 am to 11.45 am</td>
<td>12.00 noon to 1.30 pm</td>
<td>2.15 pm to 3.30 pm</td>
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<td>30.10.2018 (Tuesday)</td>
<td>Presentation on - Section 498-A IPC - Sentencing Policy – Probation of Offenders Act and Quantum of Sentence &amp; Imposition of Death sentence - By Shri Vijay Chandra, Member Secretary, MPLSA, Jabalpur</td>
<td>09.45 am to 10.30 am</td>
<td>10.30 am to 11.45 am</td>
<td>12.00 noon to 1.30 pm</td>
<td>2.15 pm to 3.30 pm</td>
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<tr>
<td>31.10.2018 (Wednesday)</td>
<td>Presentation on Section 302 &amp; 304 IPC - Procedure in matters of Adoption with reference to JJ Act, 2015 and CARA Rules - By S.N. Khare, Retd. District Judge</td>
<td>09.45 am to 10.30 am</td>
<td>10.30 am to 11.45 am</td>
<td>12.00 noon to 1.30 pm</td>
<td>2.15 pm to 3.30 pm</td>
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**29.10.2018**
- Presentation on Section 32 Evidence Act - By Group – I
- Key issues relating to trial of Juvenile in conflict with law before children courts - By Shri Awdhesh Gupta Faculty Senior, MPSJA

**30.10.2018**
- Sentencing Policy – Probation of Offenders Act and Quantum of Sentence & Imposition of Death sentence - By Shri Vijay Chandra, Member Secretary, MPLSA, Jabalpur
- Discussion on Bail (Contd...) - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA.

**31.10.2018**
- Procedure in matters of Adoption with reference to JJ Act, 2015 and CARA Rules - By S.N. Khare, Retd. District Judge
- Offences relating to Electricity Act (Contd...) - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA with Smt. Sangeeta Yadav, Faculty Junior, MPSJA

**2.11.2018**
- Discussion on Bail - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA.
| DATE/ DAY | SESSION - I  
09.45 am to 10.30 am | SESSION - II  
10.30 am to 11.45 am | SESSION - III  
12.00 noon to 1.30 pm | SESSION - IV  
2.15 pm to 3.30 pm | SESSION - V  
3.45 pm to 5.00 pm |
|-----------|-------------------|------------------|------------------|------------------|------------------|
| 01.11.2018 (Thursday) | Presentation on - **Defective Investigation**  
- By Group – IV | Criminal Revisions against order of other Departments  
- By Shri Sudeep Kumar Shrivastava  
Additional Director, MPSJA | Introduction to Cyber law and Cyber Crimes  
- By Smt. Sangeeta Yadav,  
Faculty Junior, MPSJA | Electronic records – Proof and Procedure – (i) CCTV Footage, (ii) CDR, (iii) Video/Photo (iv) E-mail (v) SMS & Whatsapp  
(Contd.....)  
- By Shri Yashpal Singh,  
OSD, MPSJA | Electronic records – Proof and Procedure – (i) CCTV Footage, (ii) CDR, (iii) Video/Photo (iv) E-mail (v) SMS & Whatsapp  
- By Shri Yashpal Singh,  
OSD, MPSJA |
| 02.11.2018 (Friday) | Presentation on - **Electronic Evidence**  
- By Group – V | Discussion on Judgment writing in Civil appeal  
- By Sanjeev Kalgaonkar,  
Director, MPSJA | Discussion on Judgment writing in Session Trial  
- By Shri Sudeep Kumar Shrivastava  
Additional Director, MPSJA | Procedure relating to P. E's. & D.E's. and writing of repot  
- By Shri Rajesh Gupta,  
District Judge (Inspection),  
High Court of M.P., Jabalpur | Open interaction with participants followed by valedictory  
- By Shri Rajesh Gupta,  
District Judge (Inspection),  
High Court of M.P., Jabalpur & Officer of the Academy |

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(2) The Time Table is subject to change as per exigencies.
(3) Use of Cell Phones in lecture room is strictly prohibited.
(4) Yoga sessions shall be conducted every day from 7.00 am to 8.30 am in which participation is mandatory.

**DIRECTOR**